

(b) the reasons for not extending the subsidy to construction of new pucca houses in the flood-prone areas of Kerala?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) The Central Government has sanctioned a total amount of Rs. 1419 lakhs as Central subsidy through HUDCO for reconstruction of 31520 fully damaged houses in Kerala. The State Government has so far drawn subsidy of Rs. 841 lakhs.

(b) Since the subsidy has been sanctioned for the sole purpose of reconstruction of houses damaged in floods of October, 1992 only, its diversion for any other purpose whatsoever is not permissible.

Conversion of Leasehold Property into Freehold

3757. SHRI SHASHI PRAKASH : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the total number of cases pending with DDA in which the stamps duty has been paid by the lessee for conversion of the lease hold property to free-hold particularly from Shalimar Bagh;

(b) the reasons for the delay;

(c) the number of cases pending with DDA where examination of papers have been completed long back; and

(d) if so, the details of each of the case colony-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) : (a) Based on the information received from DDA, Out a total of 744 cases, there are 77 cases pertaining to Shalimar Bagh in which duly stamped papers of conveyance deed have been submitted by the concerned persons. In all these cases, except in one call letters have been issued to the applicants intimating to them the different dates on which the conveyance deed would be executed.

(b) Does not arise.

(c) and (d). There is no such case pending with the DDA where the examination of papers has been completed but conversion has not been allowed, in accordance with the procedure prescribed for the same.

[Translation]

Training for Judicial Officials

3758. SHRI RAJENDRA KUMAR SHARMA : Will the PRIME MINISTER be pleased to state :

(a) whether a National Academy is proposed to be set up to provide training to judicial officers;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) to (c). The National Judicial Academy has already been established in 1993 as a Society under the Societies Registration Act, 1860, with an objective to provide training to judicial officers.

[English]

Vacant Post of Transmission Executives

3759. SHRI GURUDAS KAMAT : Will the PRIME MINISTER be pleased to refer to the replies given to Unstarred Question Nos. 3596, 2876 and 2177 on 27.4.95, 23.8.95 & 17.8.95 respectively and state :

(a) whether there is any discrepancy in the figures/information furnished by the Government for the vacant post of Transmission Executives;

(b) if so, the reasons therefor;

(c) whether three vacancies reserved for SCs, two for STs, one for Ex-Serviceman in Delhi region;

(d) if so, the reasons for ignoring SC/ST candidates and selecting one OBC candidate;

(e) the criteria fixed for selection of candidates against the reserved said posts;

(f) whether any relaxation has been given to SC/ST candidates in the above context;

(g) if so, the extent thereof;

(h) the number of successful candidates for interview, category and state-wise; and

(i) the measures proposed to be taken by the Government to ensure that candidates belonging to reserved categories having cleared the written test from each State/region are appointed?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) and (b). There is no discrepancy in the figures/information furnished by the Government in regard to the vacant posts of Transmission Executives. Information furnished in reply to Unstarred Question No.2876 dated 23.8.95 was in respect of Transmission Executive (General & Production) Examination 1994. Whereas information indicated in other question includes vacancies of Transmission Executives (Specialised Categories) also.